

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.610
CAA-18/ND/2023

IN THE MATTER OF:

M/s. K & I Fashions Pvt. Ltd. with

M/s. Fashion Factory (International) Pvt. Ltd.

...APPLICANT

Section

U/s 230-232 (2nd Motion)

Order delivered on 02.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:Mr. Dhruv Gupta, Adv

For the RD

:Adv Aakash Sharma

For the IT Department

**:Mr. Parth Semwal and Mr. Abhishek
Maratha, Mr. Apoorv Agarwal, Standing
Counsels**

ORDER

Due to paucity of time, matter is adjourned to **13.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)